

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

instructions from his client as well as for filing rejoinder to the C.P.(B) No. 762/KB/2017 supplementary affidavit filed by the corporate debtor today.

Time is granted. **Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M
List it on 05/03/2018.

Name of the Company	Noor Alam & Ors.-Vs-Prism Infracon Limited		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (in CAPITAL LETTERS) Member (J)	Appearing on behalf of (V.P.Singh) Member (J)	Signature with date

Rajshree Dutta, Advocate

Avisup Mondal, Advocate

Ramij Munsir, Advocate

Pankaj Agarwal, Advocate

Bhagabati' present party, now I for financial creditor
Bhagabati

(For
Financial
Creditors)

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Both the parties made a joint request for adjournment. Prayer is allowed.

Ld. Counsel for the corporate debtor has filed supplementary affidavit today in the Tribunal. Ld. Counsel for the financial creditor submitted that he needs time to seek

instructions from his client as well as for filing rejoinder to the supplementary affidavit filed by the corporate debtor today. Time is granted.

List it on 05/03/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)